



**Telangana Public Employment (regulation of age of superannuation) (amendment) Bill,
2019**

Act 6 of 2019

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No. 6] HYDERABAD, WEDNESDAY, JULY 24, 2019.

**TELANGANA ACTS, ORDINANCES AND
REGULATIONS ETC.**

The following Act of the Telangana Legislature received the assent of the Governor on the 23rd July, 2019 and the said assent is hereby first published on the 24th July, 2019 in the Telangana Gazette for general information:-

ACT No. 6 OF 2019.

**AN ACT FURTHER TO AMEND THE TELANGANA
PUBLIC EMPLOYMENT (REGULATION OF
AGE OF SUPERANNUATION) ACT, 1984.**

Be it enacted by the Legislature of the State of Telangana in the Seventieth Year of the Republic of India as follows:-

1. (1) This Act may be called the Telangana Public Employment (Regulation of Age of Superannuation) (Amendment) Act, 2019.

Short title
and
commence-
ment.

2) It shall be deemed to have been come into force with effect from 20.06.2019.

Amend-
ment of
section 3.
Act No.23
of 1984.

2. In the Telangana Public Employment (Regulation of Age of Superannuation) Act, 1984, in section 3,-

(a) to sub-section (1), the following proviso shall be added, namely,-

“provided that the Professors, Associate Professors and Assistant Professors of Government Medical Colleges, Government Dental Colleges including Semi-Autonomous and Autonomous Medical Colleges shall retire from service on the afternoon of the last day of the month in which he/ she attains the age of 65 (sixty five) years.”;

(b) in sub-section (3), in Explanation II, in clause (a), for the words “or sixty years,” the words “or sixty years or sixty five years,” shall be substituted.

Repeal of
Ordinance
No. 3 of
2019

3. The Telangana Public Employment (Regulation of Age of Superannuation) (Amendment) Ordinance, 2019, is hereby repealed.

V. NIRANJAN RAO,
Secretary to Government,
Legal Affairs, Legislative Affairs & Justice,
Law Department.